

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD

ITEM No. 112
(MP) CP(IB) 77 of 2020

Order under Section 7 IBC

IN THE MATTER OF:

Kanak Fairdeal (India) Pvt Ltd
V/s
Alfavision Overseas (India) Ltd

.....Applicant

.....Respondent

Order delivered on ..30/07/2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Mr. Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant : Advocate, Mr. Vijayesh Atre
For the Respondent : Advocate, Mr. Kartik Chitale

ORDER

IA/112(MP)2021

This application has also to be listed today. This application is filed by the Corporate Debtor seeking direction to take on record so-called corrected documents of the immovable property.

Learned Counsel for the applicant states that through this application, new documents are being filed, hence, he needs ten days' time to file reply.

Learned Counsels are directed to check whether all pleadings have come on e-portal or not.

List the matter including IA/112(MP)2021 for hearing on 14.09.2021


VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)

Rajeev

-SD-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)